

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 304/90  
XXXXXX

189

DATE OF DECISION 15-1-91

Mr KP Abdullakoya Haji Applicant (s)

Mr KP Dandapani Advocate for the Applicant (s)

Versus

The Administrator, Union Territory of Lakshadweep, Kavaratti & 2 others. Respondent (s)

Mr NN Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member.

The Hon'ble Mr. N Dharmadan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Mr NV Krishnan, A.M.

This is an application seeking reliefs in the matter of pay scale. The respondents who were noticed have raised an objection that this application is not maintainable before this Tribunal in view of the provisions of Section 2(c) of the Administrative Tribunals Act of 1985.

2 When the case came up for hearing, the learned counsel for the applicant admitted that the applicant is working as Sheristadar in the Sub Court-cum- Chief Judicial Magistrate Court, Kavaratti under the Lakshadweep Administration which <sup>is</sup> admitted to be under the administrative control of the High Court of Kerala.

In this view of the matter, we are of the view that this application cannot lie before this Tribunal under provisions of Section 2(c)

which says that the said Act will not apply to any officer or servant of the Supreme Court or any High Court or Courts sub-ordinate thereto.

3 The learned counsel for the applicant, therefore, seeks permission to withdraw this application. After hearing the counsel, the permission is granted.

4 The application is, therefore, closed as having been withdrawn.

  
(N Dharmadan) 15/1/91  
Judicial Member

  
(NV Krishnan) 15/1/91  
Administrative Member

15-1-1991